

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1162/93

Date of Order: 22.2.1994

BETWEEN :

T.Devamma .. Applicant.
A N D

1. Senior Divisional Personnel Officer,
South Central Railway,
Vijayawada.

South Central Railway,
Vijayawada. .. Respondents.

Counsel for the Applicant

.. Mr.G.V.Subba Rao

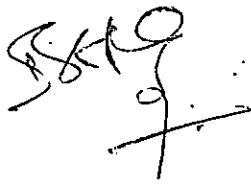
Counsel for the Respondents

Mr. N. D. Devadas

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)



..2

18

ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Heard learned counsel for both the parties.

2. The applicant's prayer is for a direction to the respondents to keep her name in the Live Casual Labour Register, taking into consideration the fact that she had served as Mazdoor Woman with the respondents during the period 1962 to 1965 and again from 1973 to 1977. The applicant claims that her services were dis-engaged for no other reason than that there was no work. After the issuance of the Railway Board letter dt. 2.3.1987, she had represented to the Senior Divisional Personnel Officer, South Central Railway, Vijayawada vide her representation dt. 24.3.1987 requesting for re-engagement as a Casual Mazdoor. Her request was turned out in 1993 on the ground that it was not possible to engage her as a Casual Safaiwala.

3. There can be no doubt that there is considerable delay on the part of the applicant in approaching this Tribunal. Her grievance however is a continuing ~~as~~ one as her prayer is merely for ~~for~~ entering her name in the Live Casual Labour Register for re-engagement, so that she could be absorbed as and when the respondents can offer some work to her. In her representation to the Senior Divisional Personnel Officer she stated that

she had put in nearly 10 years of Casual Labour Service and that she belongs to the Scheduled Caste of Madiga.

She further stated that she is a widow and has to maintain a large family. Keeping in view the circumstances, we find that it would be just and proper if the request of the applicant is not denied to her on the ground of delay on her part.

4. The application is disposed of at the admission stage itself with a direction to the respondents to enter the name of the applicant in the Live Casual Labour Register showing her name at an appropriate place as per extant instructions on the subject.

5. No order as to costs.

T. C. R.
(T. CHANDRASEKHARA REDDY)
MEMBER (JUD.)

A. B. GORTHI
(A. B. GORTHI)
MEMBER (ADMN.)

Dated : The 22nd February 94.
(Dictated in Open Court)

16-3-94
Deputy Registrar (J)CC

To

spr

1. The Senior Divisional Personnel Officer, S.C.Rly, Vijauawada.
2. The Divisional Railway Manager, S.C.Rly, Vijauawada.
3. One copy to Mr.G.v.Subba Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

*as per order
Rao
16-3-94*